NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

I.A.No.33/2017 (C.A.No.
In
T.P.No.02/2016(C.P.No.05/2010)
With
I.A.No.42/2017

Under Section 397/398 of Companies Act, 1956

In the matter of:

Hasmukh Bhai Petal & Others ...Petitioners
-Versus-
Doloo Tea Co. (India) Ltd. and Others ... Respondents

Coram:

Mr Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 30th August 2018.

I.A.No.33/2017

Mr S. Sen, Mr A. Banerjee, Mr R. Mullick & Mr G. Khandalia, learned Advocates are present on behalf of applicant/respondent No.1 company. Mr D. Roy Chowdhury & Mr K. Chakraborti and Mr K.S. Haque, learned Advocates are present on behalf of the non-applicants/petitioners.

2 Arguments advanced on behalf of the non-applicants/petitioners are complete.

3. Mr S. Sen, learned Advocate for the applicant/respondent No.1 company, submits that he may distinguish the judgments which have been raised by

the learned Advocate for the non-applicants/petitioners and, therefore, he prays for a short adjournment.

4. List this matter on 28.09.2018.

Sd/-

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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